

**CIRCULAR**

ROC No.1690 (A)/SO/2016

Dated: 03.12.2016

Sub: High Court of Judicature at Hyderabad – Certain instructions issued with regard to entertaining of suits, appeals and all other categories of cases, even they have filed without fixing the prescribed court fee – Issued – Kept in abeyance – Until further orders – Orders issued - Reg.

Read: High Court's Circular No.1690 (A)/SO/2016, dated 09.11.2016.

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Attention is invited to the High Court's circular read above, wherein instructions were issued to all the Unit Heads in the State of Telangana and the State of Andhra Pradesh, to entertain suits, appeals and all other categories of cases within their respective jurisdiction, even if they are filed without affixing prescribed court fee, if they are otherwise in order, in view of the decision of the Government of India canceling legal tender character of high denomination bank notes of Rs.500 and Rs.1000 taken by the Reserve Bank of India.

Now, in view of the subsequent orders issued by the Government of India permitting to pay Court fee in demonetized Rs.500 and Rs.1000 currency notes till 24.11.2016 and which was subsequently extended till 15.12.2016, as directed, the above circular of High Court dated 09.11.2016 is hereby ordered to be kept in abeyance.

All the Unit Heads in the State of Telangana and the State of Andhra Pradesh are hereby directed to communicate this circular to all the courts in their jurisdiction.

The receipt of the circular be acknowledged.



*R-11373*  
*05.12.16*

//BY ORDER//

*[Signature]*  
**REGISTRAR GENERAL** 3/12

To

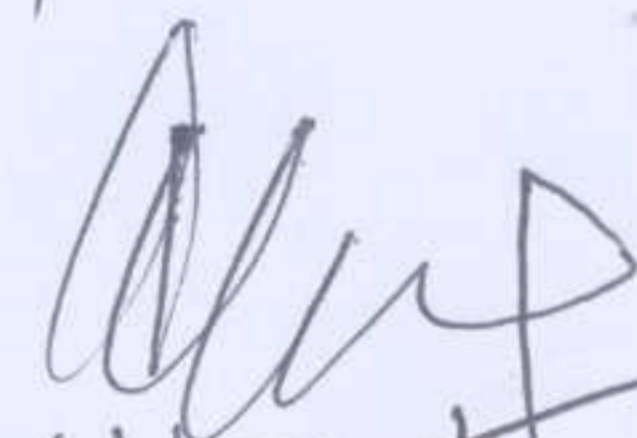
1. The Prl. Secretary to the Hon'ble the Acting Chief Justice, High Court of Judicature at Hyderabad (with a request to place the same before the Hon'ble the Acting Chief Justice, for His Lordship's kind perusal.



2. All the P.Ss to the Hon'ble Judges (with a request to place the same before the Hon'ble Judges, for their Lordships' kind perusal)
3. All the Registrars, High Court of Judicature at Hyderabad.
4. All the Unit Heads in the States of Telangana and Andhra Pradesh (with a request to communicate the same to all the Judicial Officers working under your control)
5. The Director, A.P. Judicial Academy, Secunderabad.
6. The Member Secretary, Telangana State legal Services Authority, Hyderabad and A.P. State Legal Services Authority, Hyderabad.
7. The Secretary, H.C. Legal Services Committee, Hyderabad.
8. The Deputy Director, Mediation and Arbitration Centre, High Court of Judicature at Hyderabad.
9. The Advocate General, State of Telangana, Hyderabad.
10. The Advocate General, State of Andhra Pradesh, Hyderabad.
11. The President, Telangana Advocates' Association, High Court of Judicature at Hyderabad.
12. The President, Andhra Pradesh Advocates' Association, High Court of Judicature at Hyderabad.
13. All the officers, High Court of Judicature at Hyderabad.
14. All the Section Heads on Judicial side, High Court of Judicature at Hyderabad.
15. The Secretary, Advocates' Clerks' Association, High Court of Judicature at Hyderabad.
16. The Secretary, Bar Council, High Court of Judicature at Hyderabad
17. The Public Prosecutor for the State of Telangana, High Court of Judicature at Hyderabad.
18. The Public Prosecutor for the State of A.P., High Court of Judicature at Hyderabad.

office of the publ. District Judge,  
Srikerkulam, Dated 8.12.16.

// COMMUNICATED //

  
I Addl. District Judge,  
Srikerkulam

FAL publ. District Judge,  
Srikerkulam

To  
All courts in the district.

copy to the Superintendent (Accounts), C.W., R.K., District Court  
Srikerkulam.

Hand 6261  
12/16